

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

**LOK SABHA**  
UNSTARRED QUESTION NO. 3470  
TO BE ANSWERED ON 21.12.2015

**Right to Education**

†3470. SHRI KAUSHALENDRA KUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to implement the Right to Education Act at the level of higher education by amending the existing Right to Education Act;
- (b) if so, the details thereof along with the steps taken in this regard; and
- (c) if not, the reasons therefor?

**ANSWER**  
MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)

(a) to (c) On the recommendations of the Central Advisory Board of Education (CABE), the highest advisory body in educational matters in the country, a Sub-Committee on “Extension of the Right of Children to Free and Compulsory Education Act 2009 to Pre-school education and secondary education” was constituted in August, 2011. The Terms of Reference (ToR) of the Sub – Committee were: (i) to examine the feasibility of bringing pre-school education under the Right of Children to Free and Compulsory Education Act, 2009 to ensure continuity on the child’s educational development. (ii) to examine the feasibility of bringing secondary education under the Right of Children to Free and Compulsory Education Act, 2009 so that every child has a right to ten years of formal schooling. (iii) to propose a draft legislation incorporating the pre-school and secondary education component in the Right of Children to Free and Compulsory Education Act, 2009. (iv) to prepare detailed financial estimates for implementing children’s right to pre- school and secondary education.

The CABE Sub-Committee has been reconstituted vide order no. 1-47/2012-Sch.1 dated 04.12.2015 with same ToRs.

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